427. [Transferred to the 11th May, 1978]

Publication of Laotian Ramayana by ICCR

428. DR. LOKESH CHANDRA: Will the Minister of EXTERNAL AF-FAIRS be pleased to state:

(a) whether it is a fact that the Indian Council for Cultural Relations have published the Laotian Ramayana;

(b) if so, what is the number of copies of the same still in stock; and

(c) whether it is a priced publication and sold to scholars and academic institutions only?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE): (a) Yes, Sir. A Lao Ramayana was published for the ICCR by the Embassy of India, Laos, in 1973.

(b) and (c) 1700 copies were printed, out of which 1000 were for free distribution and 700 for sale in Laos and abroad, to scholars or academic institutions interested in such work. The distribution and sale of this pub lication is being handled directly by the Embassy of India Laos.

P & T Building in Bolangir

429. SHRI NARASINGHA PRASAD NANDA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal under Government's consideration to construct P & T buildings in the Bolangir district of Orissa; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNI-CATIONS (SHRI NARHARI PRA-SAD SUKHDEO SAI): (a) Yes, Sir (b) The proposals under consideration for construction works during 1978-83. are:—

(i) Construction of some staff quarters.

(ii) Construction of building for the Telecom. requirements to house Departmental Telegraph Office, Telephone Exchange, Trunk Exchange and Carrier.

(iii) Construction of a building to accommodate Head Post Office.

Prosecution cases against managements of Coal Mines

430. SHRI KALYAN ROY:

SHRI JAHARLAL BANER-JEE:

SHRI BIR CHANDRA DEB BURMAN:

Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to refer to the reply to Unstarred Question 389 given in the Rajya Sabha on the 3rd March, 1978 and state:

(a) what is the progress of prosecution cases for fatal accidents launched against managements, agents and managers of various coal mines under the Coal India Limited;

(b) what are the charges against each of them;

(c) what steps Government have taken to expedite these cases;

(d) what are the reasons for the delay in finalising these cases;

(e) whether Government have recommended to the concerned managements to take action against these officers and if so, with what results; and

(f) if not, what are the reasons therefor?